

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 60
CP//77(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: NAND KISHORE GUPTA VS AARC REAL
ESTATE DEVELOPERS PVT LTD

241-242 under the Companies Act, 2013

ORDER

1. Sr. Adv. Prateek Saksana for the Applicant is present and Sr. Adv. Vikram Nankani for the Respondent is also present.
2. Ld. Counsel for the Petitioner seeks restraint on the business transaction which is contemplated at the Board Meeting as well as EOGM in relation to their removal as Directors. The Board meeting is staying placed and came, we concluded and various transactions. We understand the EOGM is scheduled on 22.06.2024. Accordingly, post matter on 21.06.2024 hearing on maintainability. Business on the EOGM shall be transacted only after outcome of the 21.06.2024 hearing.
3. List this matter on **21.06.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
Neeraj

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)